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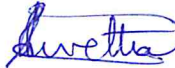
NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/313/ (IB)/2017  
NAME OF THE PETITIONER(S) : HONGKONG & SHANGHAI BANKING CORPORATION LTD  
NAME OF THE RESPONDENT(S) : AGNITE EDUCATION LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	H. Karthik Seshadri	Counsel for Respondent	
2.	TK Bhaskar VIKRAM P. JAIN SHWETHA VASUDEVAN	Counsel for Petitioner	

**ORDER**

Counsel for the Petitioner present. Counsel for Respondent present and submitted a copy of the order dated 08.06.2014 that came to be passed by the Hon'ble High Court of Madras in Company Petition No.274/2010 titled *Canara Bank vs Agnite Education Ltd.* The Hon'ble High Court of Madras is already seized of the matter. We believe that the matter has inadvertently been transferred by the Registry of the Hon'ble High Court of Madras to this Bench. Therefore, we direct the Registry of this Bench to send the matter back to the Registry of the Hon'ble High Court of Madras for taking necessary action at their end.

  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)